

Blood Banks

*50. **Shrimati Savitri Nigam:** Will the Minister of Health be pleased to state:

(a) whether it is a fact that a very large number of donors of blood were refused recently the facilities of the blood donation due to the shortage of storage facilities in the blood banks; and

(b) if so, the steps taken to meet the shortage?

The Deputy Minister in the Ministry of Health (Shri P. S. Naskar):

(a) and (b). The information is being collected from the State Governments/ Union Territory Administrations and will be laid on the Table of the Sabha in due course.

Managing Agency Applications

*51. **Shri P. C. Borooah:** Will the Minister of Finance be pleased to state:

(a) whether Government have decided not to allow the applications for the continuance of the managing agencies of a large number of undertakings;

(b) if so, the number of applications for renewal of managing agencies rejected since the above decision was taken;

(c) whether this has invited protests from the Trade and Industry; and

(d) if so, in what terms and Government's reaction thereto?

The Minister of Planning (Shri B. R. Bhagat): (a) and (b). The Company Law Board considers each application for renewal of a managing agency contract on merits under Section 326 of the Companies Act, 1956. As provided by that Section, companies are directed to terminate the Managing Agency Agreements where the Company Law Board is not satisfied in respect of matters referred to in sub-section (2) thereof. In other

cases, the Board exercises its discretion mainly on the basis of balance of advantages. During the years 1964-65 and 1965-66 (upto 30-10-65) in all 98 applications for the renewal of the managing agency contracts were rejected and approval for varying periods, generally not exceeding one year, was accorded in 523 cases. 12 applications were withdrawn and 13 were pending on 30.10.1965.

(c) and (d). There have been no protests from Trade and Industry against the decisions taken in individual cases. Certain Chambers of Commerce did, however, submit representations explaining their views on the general question of the Managing Agency System. There were also representations from individual companies on the decisions taken in their cases. Such representations were considered in detail, and in suitable cases, the earlier orders were modified in the light of the difficulties explained by the Companies to enable them to make the necessary adjustments.

Water Problem in Delhi

*52. **Shri Basappa:**
Shrimati Renuka Barkatali;
Shri Rameshwar Tanti;
Shri Himatsingka;
Shri P. R. Chakraverti;
Shri P. C. Borooah;
Shri D. C. Sharma;
Shri Yashpal Singh;
Shri Kapur Singh;
Dr. L. M. Singhvi;

Will the Minister of Health be pleased to state;

(a) whether a high-level committee has been appointed to study and suggest ways to overcome Delhi's chronic water shortage problem;

(b) if so, the personnel and terms of reference of the committee; and

(c) when it is likely to submit its report?

The Deputy Minister in the Ministry of Health (Shri P. S. Naskar): (a)

and (b). Yes, Sir. An informal Committee of Secretaries to the Government of India has been appointed to study the water supply problems of Delhi and to formulate concrete proposals for solving and implementing them.

The Committee is composed of the following Officers:—

1. Cabinet Secretary.
2. Secretary to Prime Minister.
3. Secretary, Ministry of Irrigation and Power.
4. Secretary, Ministry of Home Affairs.
5. Secretary, Ministry of Works and Housing.
6. Secretary, Union Territories, Ministry of Home Affairs.
7. Secretary, Ministry of Health.
8. Commissioner, Delhi Municipal Corporation.

Other officers can be invited to join in the deliberations of the Committee as and when required.

(c) There is no question of submitting a report as it is a continuing body.

Postponement of Repayment of Instalment to I.M.F.

- *55. **Shri Rameshwar Tantia:**
Shri Himatsingka:
Shri P. R. Chakraverti:
Shri P. C. Borooah:
Shri P. K. Deo:
Shri Solanki:
Shri Kapur Singh:
Shrimati Sharda Mukerjee:
Shri Yashpal Singh:

Will the Minister of Finance be pleased to state:

(a) whether it is a fact that India has requested to the International Monetary Fund for a postponement of the repayment of an instalment due this month;

(b) if so, the reaction of the International Monetary Fund thereto;

(c) the amount of the instalment that was to be paid to the International Monetary Fund; and

(d) the time by which India is likely to repay that instalment?

The Minister of Planning (Shri B. B. Bhagat): (a) to (d). The International Monetary Fund has agreed to the postponement of the repayment of the instalment of \$ 25 million due on the 30th September, 1965. The repayment in instalments is a matter of mutual agreement between the Fund and India, provided that the entire amount is paid within the stipulated period i.e. by 31st July, 1966.

Khosla Committee on Narmada River Project

- *56. **Shri Hari Vishnu Kamath:**
Shri Vidya Charan Shukla:
Dr. Chandrabhan Singh:
Shri Parashar:
Shri Hukam Chand
Kachhavalaya:
Shri Wadiwa:
Shri Jashvant Mehta:
Shri J. P. Jyotishi:
Shri Daji:

Will the Minister of Irrigation and Power be pleased to refer to the reply given to Starred Question No. 679 on the 16th September, 1965 regarding Khosla Committee Report on Narmada River Project and state:

(a) whether the recommendations and proposals made by the Committee have been considered by Government;

(b) whether the views thereon of the State Governments concerned have been obtained;

(c) if so, a brief resume thereof; and

(d) the decisions, if any, taken on the recommendations and proposals?

The Minister of Irrigation and Power (Dr. K. L. Rao): (a) and (b). Views of the State Governments concerned are still awaited.

(c) and (d). Do not arise.